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GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE AND BANKING
NEW DELHI: DATE: THE 25th Sept., 1976.

NOTIFICATION
INCOME TAX

NO.1500 (F.No.404/73/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri D.K. Banerjee, Chakraborty and A.K. Majumder who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from the date the Officers mentioned above take over as Tax Recovery Officers.

Sd/-
(S.R. WADEWA)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

No.1500 (F.No.404/73/76-ITCC):

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DIRECTORATE OF INSPECTION (RS&P)

NO.CC/ITCC/1490/358/RSP/76

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